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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 20th September, 1979.

NOTIFICATION
INCOME TAX

No. 3007(F.No.404/97/TRO-TN/79-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri M. Veeraswamy being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri M. Veeraswamy takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
New Delhi.

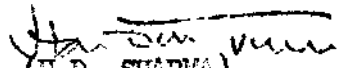
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(H.D. SHARMA)
ASSISTANT DIRECTOR(RS&P).

* SHARMA *
3/10/79